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CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

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**ORDERS OF THE BENCH**

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**Date of Order: 29.11.2011**

**OA No. 583/2011**

Mr. P.N. Jatti, counsel for applicant.

Heard. O.A. is disposed of by a separate order on the separate sheets for the reasons recorded therein.

*Anil Kumar*  
(ANIL KUMAR)

MEMBER (A)

*K. S. Rathore*  
(JUSTICE K.S. RATHORE)  
MEMBER (J)

Kumawat

*at 7 days  
seen  
After 5 days  
11/12/2011*

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORIGINAL APPLICATION NO. 583/2011**

**DATE OF ORDER:** 29.11.2011

**CORAM**

**HON'BLE MR. JUSTICE K.S. RATHORE, JUDICIAL MEMBER  
HON'BLE MR. ANIL KUMAR, ADMINISTRATIVE MEMBER**

Pooran Mal S/o Prahald Rai, by caste Balai, aged about 43 years, R/o Near Laxmi Talkies, Mangal Chand Verma Ka Makan, Neem Ka Thana, (Siker)

...Applicant  
Mr. P.N. Jatti, counsel for applicant.

**VERSUS**

1. Union of India through the Secretary to the Govt. of India, Department of Post, Dak Bhawan, Sansad Marg, New Delhi.
2. Chief Post Master General, Rajasthan Circle, Jaipur-7.
3. Post Master General, Western Region, Jodhpur.
4. Superintendent Post Offices, Siker Dn. Siker.
5. Post Master, Head Post Office, Shri Madhopur (Siker).

...Respondents

**ORDER (ORAL)**

The present Original Application has been preferred by the applicant praying therein that by a suitable writ, order or direction, the respondents be directed to draw the arrears of increased TRCA by 6<sup>th</sup> Pay Commission with effect from 01.01.2006 to 10.09.2009 in an early date with a reasonable interest.

2. From the perusal of the pleadings, it reveals that the applicant has filed representation dated 14.02.2011 (Annex. A/1) before the respondents and, admittedly, the same is pending consideration with the respondents.



3. In our considered view, the ends of justice would be met if we direct the respondents to consider and decide the representation dated 14.02.2011 by passing a reasoned and speaking order and to inform the decision so taken on the said representation to the applicant.

4. Consequently, the respondents are directed to consider and decide the representation dated 14.02.2011 (Annex. A/1) by passing a reasoned and speaking order and to inform the decision so taken on the said representation to the applicant expeditiously but in any case not later than a period of two months from the date of receipt of a copy of this order.

5. If any prejudicial order against the interest of the applicant is passed by the respondents, the applicant will be at liberty to redress his grievances by way of filing the substantive Original Application.

6. With these observations and directions, the present Original Application stands disposed of with no order as to costs.

*Anil Kumar*  
(ANIL KUMAR)

MEMBER (A)

*K. S. Rathore*  
(JUSTICE K. S. RATHORE)  
MEMBER (J)